

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MA No. 12/2025

IN

Original Application No.327 of 2024
With Execution Application No. 16/2025

IN

Original Application No. 327/2024



Hubtown Limited ... Applicant
Versus
The Union of India & Ors. ... Respondents

**AFFIDAVIT OF APOLOGY
ON BEHALF OF (MCZMA)**

I, Abhay Pimparkar, Member Secretary, Maharashtra Coastal Zone Management Authority 15th Floor, Administrative Building, Mantralaya, Madam Cama Road, Mumbai, Maharashtra do hereby solemnly affirm and declare as under:

1. That the deponent working in above capacity fully conversant with the facts of the case and as such is competent and authorized to swear this affidavit on behalf of respondent MCZMA.
2. That the deponent had filed reply to the MA and execution application filed by the applicant Hubtown Ltd. which was filed by the applicant seeking certain directions from this Hon'ble Tribunal and the deponent

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had filed its reply by submitting that in compliance with the directions of this Hon'ble tribunal vide order dated 24.10.2024, a meeting was held on 11th December, 2024 and finally rejected the SRA proposal under para 5.2 (i) (ii) of the CRZ notification 2019. The aforesaid submission was made by the deponent on behalf of all its members and in good faith. The intention of deponent was never to disobey or disregard the directions of the Hon'ble Tribunal.

3. It is further submitted that the deponent has always complied with the directions of this Hon'ble Tribunal in its letter and spirit and never tried to violate any of its directions given throughout the proceedings in the above matter; or otherwise.
4. In the above matter also this Hon'ble Tribunal vide order dated 24th October 2024 had directed for taking steps on the applicant's slum rehabilitation proposal in accordance with its previous order dated 17.10.2012 and in pursuance of above direction of this Hon'ble Tribunal the deponent along with its members had held meeting on 11th December, 2024. Since the members of the MCZMA were expressing their view for treating the land in question as garden and slum presence on the land would be in contravention to para 10.3 of the CRZ notification 2019, it is because of this reason it was written without mala fide intentions that the decision of



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this Hon'ble Tribunal is not in line with CRZ Notification, 2019.

5. That the intention of deponent and its members was not to disregard or to show disrespect towards the constitutional status of this Hon'ble Tribunal. The undersigned deponent himself and on behalf of its all members seek unconditional apology from this Hon'ble Tribunal and assure to this Hon'ble Tribunal not to file any such affidavit /document which would amount to disregard or disrespect in the dignity and honor of this Hon'ble Tribunal. It is therefore most respectfully prayed that this Hon'ble tribunal may take this affidavit of apology on record and pass such order or direction in the interest of justice.

Place: Mumbai

Date: 30th July, 2025

(Abhay Madhukar Pimparkar)
Director, Env&CC Department and
Member Secretary, MCZMA
DEPONENT



VERIFICATION

I, Abhay Madhukar Pimparkar, Age 49 years, Director, Environment and Member Secretary of the Maharashtra Coastal Zone Management Authority, having my office address at 15th Floor, New Administrative Building, Mantralaya Mumbai, do hereby verify & declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Verified at Mumbai on this 30th day of July, 2025



Vishal Madave

(Vishal Madave)
Under Secretary

Identified by

Abhay Madhukar Pimparkar

(Abhay Madhukar Pimparkar)
Director, Environment & CC
and Member Secretary, MCZMA
DEPONENT

BEFORE ME
Balaji Lakhame
MR. BALAJI LAKHAME
Notary, Govt. Of India
Mumbai, Maharashtra
Mob - 7276164734

REGISTER NOTARY
Reg. No. 15
Sr. No. 596
Date 30 JUL 2025



30 JUL 2025